

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
IB-1358/ND/2019
IA-24/2024

IN THE MATTER OF:

M/s Shrem Residency Pvt. Ltd.

... Applicant/Petitioner

Versus

Shraman Estate Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SH. MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/RP : Adv. Ayush J Rajani a/w Khushboo Shah

For the Respondent : Adv. Krishna Parkhan, Adv. Vardhaan Bhatia

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-24/2024: Ld. Counsel for the RP as well as the Ld. Counsel for the Suspended Board of Directors is present. This is an application for approval of Resolution Plan.

List the matter before the Regular Bench on 05.08.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)